

## ACT No. XXII of 1870.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 30th  
August 1870).*

An Act to confirm certain laws affecting European  
British subjects.

**WHEREAS** the Governors of the Presidencies of Preamble.  
Fort St. George and Bombay in Council, and the  
Lieutenant-Governor of Bengal in Council, have  
severally passed divers Acts purporting to apply gener-  
ally to all persons within the local extent of the said  
Acts; and whereas doubts have been raised as to the  
validity of such Acts in so far as they affect to render  
European British subjects liable to be convicted and  
punished by tribunals other than the High Courts of  
Judicature at Fort William, Madras and Bombay;  
and whereas doubts have also been raised as to the  
application to European British subjects of certain  
Acts of the Governor General in Council: For the  
purpose of removing such doubts, it is hereby enacted  
as follows:—

1. Every such Act passed by the Governor of Confirmation  
of local Acts  
so far as re-  
gards Euro-  
pean British  
subjects.  
the Presidency of Madras in Council, or by the  
Governor of the Presidency of Bombay in Council,  
or by the Lieutenant-Governor of Bengal in Council,  
shall, so far as regards the liability of European  
British subjects to be convicted and punished there-  
under, be and be deemed to have been as valid as if  
it had been passed by the Governor General of India  
in Council at a meeting for the purpose of making  
Laws and Regulations.

2. Unless there be something repugnant in the Acts confer-  
ring sum-  
mary juris-  
diction over  
offences to  
apply to Eu-  
ropean Brit-  
ish subjects  
context, all Acts heretofore or hereafter passed by  
the Governor General in Council, which confer sum-  
mary jurisdiction over offences, shall be deemed to  
apply

apply to European British subjects, although such persons be not expressly referred to therein.

Amendment  
of Act No.  
XVIII of  
1859, sections  
1, 2 and 4.

3. Act No. XVIII of 1859 (*to amend the law relating to offences declared to be punishable on conviction before a Magistrate*) shall be construed as if, in sections one, two and four, after the word 'heretofore' the words 'or hereafter' were inserted.

Saving of limits of Magistrates' ordinary jurisdiction.

4. Nothing in this Act shall be taken to authorize a Magistrate to exceed the limits of his ordinary jurisdiction as to the amount of punishment which he may inflict, or to confer jurisdiction on any Magistrate not being a Justice of the Peace.

Indemnity-clause.

5. All Magistrates and other persons are hereby indemnified for anything done before the passing of this Act which might lawfully have been done if this Act had been then in force; and no suit or other proceeding shall be maintained against any such Magistrate or other person in respect of anything so done.